

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-874(PB)/2018

IN THE MATTER OF:

Sterling Paraphernalia Pvt. Ltd.

.... **APPLICANT / PETITIONER**

Vs

Bullend Buildtech Pvt. Ltd.

....

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.07.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):- **Mr. A.K.D Sayare, Adv.**

For the Respondent(s):-

ORDER

Notice to show cause for 20th August, 2018 to the respondent be issued as to why this application be not admitted for triggering the insolvency resolution process.

Process dasti.

List the matter on 20th August, 2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)